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S UP R E M C O UR T O F I N D I A  
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RECO D PROC E I G  
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IANO.2 INPetition(s) for Special Leave to Appeal (Civil) No(s).8959/2 0 0 7

(From the judge m e n t and order dated 03/05 / 2 0 0 7 in WPNo. 14698 / 2 0 0 6 of The  
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Petitioner(s)

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RU

STATEOF M.P.& ORS.

Respondent(s)

(For vacating the order dated 18.5.2007 of this Hon'ble Court)

WITH  
IANO.3 INSLP(C)NO. 9427 of 2007  
(For vacating the order dated 18.5.2007 of this Hon'ble Court with office report)

Date: 25/06 / 2 0 0 7 This Petition was called on for hearing today.

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HON'B M JUSTI E K. BAL S B A A Y N  
LE R. C P. A U R MNA  
(VA A I N  
C T O BEN H)  
C

For Petitioner(s)

Mr. V. Laksh mi Kumaran, Adv.  
Mr. Alok Yadav, Adv.  
Mr. .P.Devanath,Adv.  
M

Mr. A.K.Ganguli, Sr. Adv.  
Mr. Nikhil Nayyar, Adv.

For Respondent(s)

Mr. Uday Lalit, Sr. Adv.  
Mr. B.S. Banthia,Adv.

UPO hearing couns el the Court mad e the following  
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O R D E R

The ad interi m order granted by this Court on 18 th May, 2007 shall  
continue  
till two weeks after the sum m e r vacation of this Court with liberty to the petiti  
on ers to  
get the order further extend e d fro m the Regular Bench.

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We are informed by Mr. U.U. Lalit, learned Senior Counsel for the State of Madhya Pradesh, that the matter has been fixed by the High Court for final hearing on 3rd July, 2007. We request the High Court to take up the matter and decide it on the same date.

The SLPs. along with applications for vacating and/ or extension of aforesaid interim order be listed a week after the summer vacation before the regular Bench of this Court for appropriate direction.

(A.D. Sharma)  
Court Master

(Phoolan Wati Arora)  
Court Master